

Notification No. G.S.R. 409(E)., dated the 16th July, 2024, publishing the Railway Servants (Discipline and Appeal) (Second Amendment) Rules, 2024., framed under Article 309 of the Constitution of India.

[Placed in Library. See No. L.T. 548/18/24]

Report and Accounts (2021-22) of BIC, Kanpur, Uttar Pradesh and related papers

विदेश मंत्रालय में राज्य मंत्री (श्री पबित्र मार्गेरिटा): महोदय, मैं कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ :-

(a) One-hundred-second Annual Report and Accounts of the British India Corporation Limited (BIC), Kanpur, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company and its subsidiary companies.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 701/18/24]

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the 48th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I wish to make a
statement regarding Status of implementation of recommendations contained in the
48th Report of the Department-related Parliamentary Standing Committee on
Communications and Information Technology on 'Citizen's Data Security and
Privacy'.

[Placed in Library. See No. L.T. 522/18/24]